

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4978  
ANSWERED ON:25.04.2013  
BENCH OF HIGH COURTS  
Roy Shri Mahendra Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the present position of establishment of Circuit Branch of Calcutta High Court at Jalpaiguri, West Bengal;
- (b) whether it will be opened in the Zilla Parishad Bunglow and if so, the details thereof and the reasons therefor;
- (c) whether construction of a new building has been started to accommodate the circuit Branch;and
- (d) if so, the details thereof and the funds sanctioned by the Union Government therefor?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (d) A group of five (5) Judges of the Calcutta High Court has visited Jalpaiguri to assess the adequacy of infrastructure both temporary as well as permanent, for starting the Circuit Bench. Their assessment has been that the temporary infrastructure made ready by the State Government, is not adequate to take care even of the minimum number of Judges and their staff required for the Circuit Bench. The residential facilities are also inadequate even for the sanctioned number of staff let alone the actual required number.

As for the construction of new permanent building for the Circuit Bench, boundary wall alone has been constructed. The work for the main court building and residential bungalows for Judges, has not commenced. The Bench will be established after receiving confirmation from the Calcutta High Court as to the availability of necessary infrastructure for operationalizing the Bench.

The funds for the Circuit Bench would be provided by the State Government of West Bengal.